

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 29.07.2019

**CAUSE LIST - 2**

PRESENT: 1. Hon'ble Member (J) Shri Rajeswara Rao Vittanala  
2. Hon'ble Member (T) Dr Ashok Kumar Mishra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB)No. 244/BB/2018	For hearing IA 356/19 – For appointmen of RP (memo)	Sec 7 of I&B code 2016	M/s Dena Bank	T P Muthanna Advocate	M/s Kavveri Telecom Infrastructure Limited	S Rajendra RMN Legal B Hariharan, IRP

ADVOCATE FOR PETITIONER/s:

C. MOHANI. Signature 29/07/2019  
ASST. GEN. MANAGER

ADVOCATE FOR RESPONDENT/s:

**ORDER**

Heard Shri C. Mohan, Assistant General Manager represented for Dena Bank. None appeared for the Respondent. As per I.A. No.356 of 2019, it is said that Mr. B. Hariharan is appointed as IRP. Subsequently, he was confirmed as Resolution Professional in compliance with Section 22(2) and under Section 22(3) of the Code basing on the written consent of IRP. However, surprisingly again 4<sup>th</sup> CoC meeting held on 06.07.2019, it was decided to change RP without any reason. The CoC is directed to file affidavit for the reasons why the existing RP is proposed to be changed and suggested new RP. Post the case on **20.08.2019.**

Signature  
**MEMBER(T)**

Puja

Verified

Signature  
Court Officer

Signature  
**MEMBER(J)**